Recovery of loans by banks and financial institutions in NE

217. SHRI BHUBANESWAR KALITA: Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry would throw light on the total amount of the loan money to be recovered by the Public Sector Banks and Financial Institutions like the North East Development Finance Corporation Ltd. (NEDFI) in the North East including Assam;

(b) whether a study has been made to find out the reasons for failure of the businesses concerned and any bail out given to the entrepreneurs; and

(c) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) RBI has informed that they do not maintain State-wise data on exposure (loan and advances) by Public Sector Banks (PSBs) other than priority sector advances. Incidentally, Project Finance, Corporate Finance can be extended to North Eastern or any State from anywhere. However, the total advances and Gross Non Performing Assets in respect of PSBs are as follows:

<table>
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<th>March, 2011</th>
<th>June, 2011</th>
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<tbody>
<tr>
<td>Total Gross Advances</td>
<td>3079.864</td>
<td>3061.635</td>
</tr>
<tr>
<td>Gross NPAs</td>
<td>71.047</td>
<td>78.119</td>
</tr>
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</table>

India Infrastructure Finance Corporation Ltd. (IIFCL) has informed that they have outstanding advances of Rs. 666.98 crore in two projects in the North-Eastern region of India. However, these loans are not non-performing assets in the books of IIFCL.

North Eastern Development Finance Corporation Ltd. (NEDFI) has stated that the total loan assets in the books of NEDFI as on 31.3.2011 is Rs. 663 crores. The Gross NPA of the Corporation as on 31.3.2011 is Rs. 56.29 crores (i.e. 7.89%). After making necessary provisions as per RBI guidelines, the Net NPA is Rs. 11.57 crore (i.e. 1.85%).

(b) and (c) NEDFI stated that they have entrusted Indian Institute of Bank Management (IIBM), Guwahati to conduct a study to identify the factors or reasons for low recovery percentage in
the states of Nagaland, Manipur and Mizoram, as it was found that recovery from these states were low compared to other states of the North-East for the loans extended by NEDFI.

Introduction of fibre based transparent LPG cylinders

†218. SHRI VEER PAL SINGH YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the measures being taken by Government to check the black marketing of domestic LPG cylinders;

(b) whether Government has plan to introduce fibre based transparent gas cylinders in place of steel cylinders;

(c) whether this will help in curbing black marketing; and

(d) if so, the time by when it will be introduced and the extra burden it will put on general consumers?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI S. JAIPAL REDDY): (a) In order to stop black marketing/diversion of domestic LPG cylinders, the Government has enacted "Liquified Petroleum Gas (Regulation of Supply and Distribution) Order, 2000" and formulated "Marketing Discipline Guidelines, 2001" which provide for penal action against LPG distributors indulging in black marketing/diversion of LPG.

MDG provide, inter-alia for the following action against the distributor:

- Fine of Rs. 20,000 plus the price of LPG diverted at commercial rates for 1st offence.

- Fine of Rs. 50,000 plus the price of LPG diverted at commercial rates for 2nd offence.

- Termination of the distributorship for 3rd offence.

In addition to the action taken by the OMCs, State Governments are empowered under the LPG (Regulation of Supply & Distribution) Order, 2000 promulgated under the Essential Commodities Act, 1955 to take action against black marketing/diversion of domestic LPG.

Further, to stop misuse of domestic LPG by sourcing LPG through multiple connections in a household, OMCs are identifying multiple connections in the same name and/or same address by a

†Original notice of the question was received in Hindi.